

ITEM NO.25

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.6190/2023

(Arising out of impugned final judgment and order dated 12-01-2023 in A482 No. 6174/2021 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

KAMAL MALHOTRA (DEAD) THROUGH LRS.

Respondent(s)

(IA No. 24986/2024 - EXEMPTION FROM FILING O.T., IA No. 190004/2023 - EXEMPTION FROM FILING O.T., IA No. 149472/2023 - EXEMPTION FROM FILING O.T., IA No. 98931/2023 - EXEMPTION FROM FILING O.T., IA No. 24985/2024 - IMPEADMENT & IA No. 98930/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 01-03-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s)

Ms. Garima Prasad, A.A.G.
Mr. Rajat Singh, AOR
Mr. Divyanshu Sahay, Adv.
Mr. Sarthak Chandra, Adv.
Mr. Arun Pratap Singh Rajawat, Adv.

For Respondent(s)

Mr. Deepak Singh, AOR
Dr. Vijay Awana, Adv.
Mr. Shubham Jaiswal, Adv.
Mr. Vikrant Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned Additional Advocate General for the petitioners - State of U.P. and learned counsel for the respondents.
2. Leave granted.
3. In the meantime, objection may be filed to the impleadment application No.24985/2024 filed by the applicants.

4. Stay order granted earlier on 31-10-2023 to continue till further orders.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER (NSH)